12.00 hrs.

- (iii) Two paintings were stolen from the exhibition. The first two incidents according to the organisers, a collective of Indian artists in U.K., were those of teenage vandalism without particular racial overtones. The third is a case of theft. Reports on the incident in newspapers according to organisers tend to be overtly sensational.
- (c) The Government has not received any report of attacks on Indians with racist overtones in this period.
- (d) The Government does not feel that there is cause to take up this particular issue with the British Government.

Spurious drugs un-earthed

874. SHRI N. K. SHEJWALKAR; Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) how many cases of spurious drugs have been unearthed in Delhi during the last one year;
- (b) what type of drugs were found to be spurious and what were found to be substandard;
- (c) whether they bore any trade name or patent name; and
 - (d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHAN-KARANAND): (a) to (d). The informations is being collected and will be laid on the Table of the Sabha.

Madras Branch of UGC

875. SHRI M. M. LAWRENCE: Will the Minister of EDUCATION AND CULTURE be pleased to state reasons why University Grants Commission branch is not being opened in Madras in spite of repeated requests from the Southern States?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): There have been suggestions in the recent past that Zonal Offices of the U.G.C. should be set up in different regions of the 2273 L.S.—9

country, including the Southern Region, The present view taken on such proposals is that the problems and perspectives of higher education. and institutions of higher learning have to be considered at the national level and that it will neither be desirable nor necessary to deal with them on a regional or sub-regional basis.

QUESTION OF PRIVILEGE

श्री मनीराम बागडी : ग्रध्यक्ष महोदय,

श्रध्यक्ष महोदय: श्राप लोग रोज पहले खड़े होते हैं, श्राज में पहले खड़ा होता हूं।

DR. SUBRAMANIAM SWAMY (Bombay North East): We welcome this transformation.

MR. SPEAKER: On 4th October, 1982, Shri Mani Ram Bagri had sought to raise a question of privilege regarding reported proposed summoning of Shri Atal Bihari Vajpayee, a Member of this House, before the Rajasthan Vidhan Sabha, in connection with a question of alleged breach of privilege and contempt of the Rajasthan Vidhan Sabha by Shri Vajpayee.

I have not received any communication in this behalf either from Shri Atal Bihari Vajpayee or from the Rajasthan Vidhan Sabha. The House may, however, like to know that a similar case had arisen in 1962 in the Gujarat Legislative Assembly realting to an article in a paper alleging that money had been passed to get particular candidate elected at the election to the Council of State. The matter was referred to the Privileges Committee Gujarat Assembly which thoroughly examined the subject and gave a learned Report in which they had inter alia stated that "a Member while voting at such election is acting in the capacity of a voter of the electoral college and not in the capacity of a Member of the House... that the allegations of bribery and corruption made in the said news-item against the.... Members do not concern the character or conduct of the Members in that capacity and do not cast reflections upon the Members of the House for, or relating to, their service therein and, therefore, there is no breach of privilege of the House". The Report of the Privileges

Committee was adopted by the Gujarat Legislative Assembly.

As hon. Members know, it is a well established convention that, if a prima facie case of breach of privilge or contempt of the House is made out against a Member who belongs to another House, the matter is reported to the Presiding Officer of that House for taking such action as he considers necessary. In fact, in pursuance of the decision taken at the Presiding Officers' Conference, the Rajasthan Vidhan Sabha had, as early as December, 1958, passed a Resolution to this effect that, if any Member of a House of any other Legislature in India or the Indian Parliament was involved in any case of alleged contempt or of a breach of privilege of the Assmbly, the Speaker would refer the matter to the Presiding Officer of the House to which the Member belonged.

I have no doubt that all concrned would take the relevant facts into account while dealing with this sensitive and important issue.

SOME HON. MEMBERS rose—

MR. SPEAKER: One by one. Mr. Bagri.

श्री मनिश्राम बागड़ी (हिसार) : श्रध्यक्ष महोदय, मैंने एक काम रोका प्रस्ताव दिया था, बरेली के श्रन्दर

ग्रध्यक्ष महोदयः मैंने इत्तिला तो ग्रापको भिजवाई है, ग्रगर नहीं भी इत्तिला पहुंची हो तो....

(व्यवधान)

श्रो **मनोराम बागड़ो** : मेरा व्यव^{स्}था का प्रश्न है ।

ग्रथ्यक्ष महोदय : मैं ग्रापको जवाब दे रहा हूं, यह एडजोर्नमेंट मोशन का मसला नहीं है, जैसा मैंने देखा है, कालिंग ग्रटैंशन मोशन मेरे पास ग्राया है,

Let me ascertain the facts and if there are any grounds for that, I will consider.

श्रो रामावतार शास्त्री (पटना) : कई जगह ऐसा हुग्रा है । श्री मिनोराम बगड़ा ; मेरा प्वाइन्ट ग्राफ ग्रार्कर सुन लीजिये । उसके ग्रपर ग्राप जैसी ग्रनुमित दें । मैं चाहता हूं कि सुनने के बाद,

श्रध्यक्ष महोदय: मैंने सुन लिया श्रापका प्वाइन्ट श्रॉफ श्रार्डर

According to that, I have not allowed the Adjournment Motion.

श्री मनोराम बागड़ी : दोबारा री-कंसीडर करें।

ग्र**ध्यक्ष महोदय** : मैंने ग्रापको बताया कि ग्रगर कुछ जरूरी हुग्रा तो कालिंग ग्र**टैं**शन मेरे पास कंसीडररेशन में रखा है ।

श्रो मनोराम बागड़ो : श्राप एडजार्नमेंट मोशन...

श्राध्यक्ष महोदय: नो एडजानीमेंट मोशन This does not call for an Adjournment Motion.

श्रो सनीराम बागड़े : ब्रध्यक्ष महोदय : मैंने पहलो दफा ता कातून को किताब दिखाई है ग्रौर ग्राप बगैर सुने....

ग्राध्यक्ष महोदय : मैं पढ़कर ग्राया हूं

श्रो मिनीराम बागड़ी : पहली दका मैंने गुनाह किया और वह भी सुना नहीं गया।

DR SUBRAMANIAM SWAMY: Sir, yesterday I have given notice of an Adjournment Motion on the renaming of the Marathwada University after Dr. Ambedwar...

MR. SPEAKER: There is no question of Adjournment Motion here.

DR. SUBRAMANIAM SWAMY. The whole Maharashtra is upset about this. The Legislature has passed a Resolution and yet the Maharashtra Government is not doing anything....

MR. SPEAKER: Not allowed.

DR. SUBRAMANIAM SWAMY: Do you mean that Parliament will not allow Dr. Ambedkar? Parliament is a creature of Dr. Ambedkar. How can you say, 'Not allowed'?

श्रो रामावतार गास्त्रो : यह बरेली का ही सवाल नहीं है....(ब्यवधान)

अध्यक्ष महोदय : मैने सुन लिया, मेरे मंडर कंसींडरेशन है।

(ब्यवधान)

MR. SPEAKER: No question. Not allowed.

श्रीरामलाल राही (मिसरिख) दिल्ली के पड़ोस के गाजियाबाद में लोक-तांत्रिक समाजवादी पार्टी के कार्यंकर्ताश्रीं का एक प्रदर्शन ग्रीर जलुस था.....

MR. SPEAKER: Why should you unnecessarily raise it?... Not allowed.

(व्यवधान)

MR. SPEAKER: Under consideration . . .

(व्यवधान)

MR. SPEAKER: Not allowed.

(व्यवधान)

MR. SPEAKER: Nothing about it. It is a State subject. Not allowed.

(व्यवधान)

MR. SPEAKER: It is not a subject to be discussed here... Not allowed. Law and order is a State subject... Not allow-

Mr. Gangwar.

श्रो हरोश कुमार गंगवार (पीलीभीत): मैं जानना चाहता था कि दिल्ली यूनि-बसिटी का मामला...

ग्रध्यक्ष महोबय : वह मेरे ग्रंडर कनसिडरेशन है।

श्री हरोश कुमार गंगवार : बरेली में..

MR. SPEAKER: Not allowed. It is not a subject for discussion here.

SHRI NIREN GHOSH (Dum Dum): The entire North-Eastern area is neglected . . . *

MR. SPEAKER: Not allowed.

SHRI KRISHNA CHANDRA HALDER (Durgapur): The meeting of the Prime Ministers of India and Bangladesh will be concluding to-day. We want good relations between Indian and Bangladesh. We want that the Prime Minister should make a statement to-day or tommorrow in the House.

MR. SPEAKER: That will come later

SHRI KRISHNA CHANDRA HAL-DER: This is a very important matter.

श्री राम विलास पासवान (हाजीपूर) : ग्रध्यक्ष महोदय, श्री बागडी के प्रिवि-लेज मोशन पर स्रापने रुलिंग दिया है। इस सम्बन्ध में श्री राज नारायण का ख़त भी आया है

MR. SPEAKER: I am only concerned with the Members.

(व्यवधान)

MR. SPEAKER: I do not accept any letters on this point from others: I am only concerned with the hon. Members of this House. Hon. Members of this House are entitled to write to me on this sub-

श्री रास विलाम पासवान : मैंने एक एड जर्नमेंट मोशन दिया है मंडल द्यायोग के सम्बन्ध में ...

MR. SPEAKER: Not allowed. ग्रीर तरीके से डिसकस कीजिए। Not by an adjournment motion.

श्री राजेश कुमार सिंह (फ़िरोजाबाद) : सेना के सीमेंट की तस्करी के सम्बन्ध में.

अध्यक्ष महोदय : कोई मोशन दीजिए । देखेंगे

श्री राजेश कुमार सिंह : मोशन दिया हुआ है।

श्री जगपाल सिंह (हरिद्वार): कांस्टी-ट्यूशन के ग्राटिकल 65 के ग्रनुसार श्रगर प्रैजिडेंट ग्रनुपस्थिति या बीमारी के कारण ग्रपनी ड्यूटीज को डिसचार्ज नहीं कर सकता, तो वाइस-प्रैजिडेंट को इमीडिएटली-चार्ज मिलना चाहिए था।

MR. SPEAKER: : वह कल हो गया है। He was incapacitated, I have seen that.

श्री जगपाल सिंह : 26 तारीख को राष्ट्रपति श्रमरीका गए श्रीर कल 6 तारीख़ की शाम को उपराष्ट्रपति को शपथ दिलाई गई । क्या यह इंडियन कांस्टीट्यूशन का स्त्रीच नहीं है ।

MR. SPEAKER: No, no. I have seen that. Not allowed,

(व्यवधान)

MR. SPEAKER: I have seen that. Not allowed. When the President becomes incapacitated, then it is done. When it was announced that he had become incapacitated and had to be operated, immediately action was taken.

PROF. MADHU DANDAVATE (Rajapur): There is some matter arising out of the ruling that you have given just now. You have rightly given the ruling just now that according to the decision of the presiding authority in 1957, if any privilege motion is to come, then it is to come to you. In the same light the privilege motion against me in the Maharashtra Assembly was sent to you. Please take the decision on this pending matter before I die.

SHRI SOMNATH CHATTERJEE (Jadavpur): The Railway Minister yesterday most improperly criticised the State Government of West Bengal for not cooperating in the Metro Railway construction, I would like him to make a statement and let us know where they are not cooperating.

(Interruptions) **

MR. SPEAKER: Not allowed.

श्री मनीराम बागड़ी : राष्ट्रपति के बारे में जो प्रश्न पूछा गया है वह कांस्टी-ट्यूशनल प्वाइन्ट है ।

MR. SPEAKER: The Constitution itself is very clear on it.

कांस्टीट्यूशन इस बारे में बिल्कुल साफ है। ग्राप बैठिए, मैं ग्रभी ग्रापको बाताऊंगा।

12.10 hrs.

INTRODUCTION OF NEW MINISTER

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): Sir, I have great pleasure in introducing to you and, through you, to the House, my colleague, Shrimati Mohsina Kidwai, Minister of State in the Ministry of Labour and Rehabilitation.

PAPERS LAID ON THE TABLE

Annual Accounts of Indian Institute of Management, Calcutta for 1980-81 and Statement for delay

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): I beg to lay on the Table:..

(1) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1980-81 together with the Audit Report thereon.